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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 408/2024 & CM APPL. 43767/2024 (159 Days Delay),
CM APPL. 43768/2024 (15 Days Delay in Refiling)
PRINCIPAL COMMISSIONER OF INCOME TAX
CENTRAL II NEW DELHIAppellant

Through: Mr. Debesh Panda, SSC with
Mr. Vikramaditya Singh, JSC
& Ms. Zehra Khan, JSC with
Ms.Ojaswa Pathak & Ms.
Anantta Shankar, Adv.

versus

MS SAKET EDUCATION SOCIETYRespondent
Through: None

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+ ITA 409/2024 & CM APPL. 43772/2024 (159 Days Delay),
CM APPL. 43773/2024 (18 Days Delay in Refiling)
PRINCIPAL COMMISSIONER OF INCOME TAX,
CENTRAL II, NEW DELHIAppellant

Through: Mr. Debesh Panda, SSC with
Mr. Vikramaditya Singh, JSC
& Ms. Zehra Khan, JSC with
Ms.Ojaswa Pathak & Ms.
Anantta Shankar, Adv.

versus

M/S SAKET EDUCATION SOCIETYRespondent
Through: None

CORAM:
HON'BLE MR. JUSTICE YASHWANT VARMA
HON'BLE MR. JUSTICE RAVINDER DUDEJA

ORDER
02.08.2024

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1. Identical questions stand admitted for consideration in ITA



1465/2018. Consequently, let these appeals stand tagged with the aforesaid matter to be called on the date fixed.

2. Although the respondent/assessee is stated to have been placed on advance notice, none has appeared on its behalf when the matter was called.

3. Consequently, we direct the appellants to take steps for service upon the said respondent through all permissible modes including via approved courier service.

4. Let the matter be called again on the date fixed i.e. 30.08.2024.

YASHWANT VARMA, J.

RAVINDER DUDEJA, J.

AUGUST 2, 2024

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